

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.112- IA/50(AHM) 2024
In
C.P.(IB)/222(AHM)2023

Proceedings under Section 95 IBC

IN THE MATTER OF:

Piramal Capital & Housing Finance Ltd
(Erstwhile Dewan housing Finance Corporation Ltd)

.....Applicant

V/s

.....Respondent

Harish Nagindas Thakkar PG of Sahajanad Buildcon Pvt Ltd

Order delivered on: 13/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Vacha Shah, Advocate
For the FC : Mr. Nisarg Desai, Advocate a/w.
: Mr. Aalay Shah, Advocate

ORDER

Learned Counsel for the applicant / financial creditor submits that an IA has been filed on 11.05.2024, seeking the withdrawal of the application filed under Section 95 of the IBC, 2016. In order to avail an alternate remedy other than IBC, which is yet to be listed.

Re-list on 21.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)